

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Special Bench)

Item No.-517

IB-657/ND/2021

IA/5880/2024, IA/88/2025, IA/5514/2024, IA/4133/2024

IN THE MATTER OF:

Manish Aneja & Ors.

....Applicant

Vs.

Revital Reality Pvt. Ltd.

....Respondent

SECTION

U/s 7 IBC

Order delivered on 27.03.2025

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

MS. ANU JAGMOHAN SINGH,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Shlok Chandra, Mr. Sankalp Sharma, Adv. in
IA/5880/2024

For the Respondent : Mr. Mohit Arora i.e., (R-1) in IA/4133/2024 and (R-16)
in IA/88/2025 Mr. Ishan Dewan, Mr. V. Siddharth,
Ms. Kirti Tehlan, Mr. Bhupendra Premi

For the RP : Mr. Rishabh Jain, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is listed on **19.05.2025**.

Sd/-

(ANU JAGMOHAN SINGH)
MEMBER (T)